

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.1378/96

dt.11-3-97

Between

R. Prasad Rao : Applicant

and

1. Divisional Rly. Manager
South Central Railway
Vijayawada

2. Sr. Divnl. Personnel Officer
SC Rly., Vijayawada

3. The Carriage & Wagon Superintendent
SC Rly., C&W Dept., Vijayawada

: Respondents

Counsel for the applicant : P. Krishna Reddy
Advocate

Counsel for the respondents : V. Bhimanna
SC for Railways

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)
DR. M.P.

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (A)

This is an application against non-release of DCRG and leave encashment, besides other terminal dues, to which the applicant claims to be entitled.

2. When the case came up on the last occasion on 26-2-1997, it was submitted by Sri V. Bhimanna, learned additional counsel (Central), that the respondents had initiated action to sanction the following amounts :

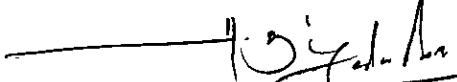
Rs.30,208/- towards leave encashment vide ID No.527321 dated 8-1-1997

Rs.44,892/- towards gratuity/DCRG vide challen No. 527321 dt.8-1-1997.

The above amounts were paid through Indian Bank, Nehru Nagar, Guntur.

3. Smt. Sarada for Sri P. Krishna Reddy, learned counsel for the applicant, has no instructions in the matter but is of the view that the OA can be closed and disposed of on the basis of the information furnished by the learned additional standing counsel.

4. Accordingly, the OA is disposed of without any orders or directions.


(H. Rajendra Prasad)
Member (Admn.)

Dated : March 11, 97
Dictated in Open Court

sk


Deputy Registrar Office -
11-3-97.

O.A.1378/95

To

1. The Divisional Railway Manager,
SC Rly, Vijayawada.
2. The Sr.Divisional Personnel Officer,
SC Rly, Vijayawada.
3. The Carriage & Wagon Superintendent
SC Rly, C&W,Dept., Vijayawada.
4. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.V.Bhimanna, SC for Rlys, CAT.Hyd.
6. One copy to ~~bbcmx~~ HHRP, M(A) CA¹.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

28/4/97

I COURT

TYED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER(ADMN)

Dated: (1 - 3 - 1997)

ORDER / JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 1378/96

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

